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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. 2365/96

Friday this the 8th day of November, 1996

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Ex-Constable Omprakash No.1386/ND
previously employed in
Delhi Police, R/o Village Ferizpur,
Tehsil Palwal, Dist. Faridabad, Haryana. ... Applicant

(By Advocate Mr. Shanker Raju)

Vs.

1. Union of India through its Secretary
Ministry of Home Affairs, New Delhi.
2. Commissioner of Police, P.H.Q. M.S.O.
Building, New Delhi.
3. Additional Dy. Commr. of Police,
New Delhi Distr, Parliament Street,
New Delhi.1. Respondents

The application having been heard on 8.11.1996, the
Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant challenges an order issued
under Rule 5 of Central Civil Services (Temporary
Service) Rules, 1965 terminating his services.
According to applicant there is much more than
that meets the eye in this case and the impugned
order has been based on Rule 28 of Delhi Police
Rules. Applicant must seek appellate remedies.

contd.....

2. Applicant may file an appeal before the second respondent and second respondent will pass a speaking order on the appeal untrammelled by the view taken in Annexure A2. This will be done within one month of the date of receipt of the appeal.

3. Applicant will produce a copy of this order and a copy of the original application before second respondent who shall acknowledge the same. Applicant will thereafter lodge the acknowledgement with the Registry of the Tribunal and it will form part of the record.

4. With the aforesaid directions, we dispose of the application. No costs.

Dated the 8th November, 1996.

S. P. Biswas
S. P. BISWAS
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair (J)
CHETTUR SANKARAN NAIR (J)
CHAIRMAN

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